

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:363  
ANSWERED ON:01.12.2015  
Crowd Management Training to Police  
Chhotelal Shri

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the total number of persons killed/injured and damage to property due to stampede separately during each of the last three years and the current year, gender, area and State-wise;
- (b) whether the Government has any proposal to provide crowd management training to police personnel in this regard;
- (c) if so, the details thereof; and
- (d) the details of advisories issued to the States and Police Department to stop such cases in future?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HARIBHAI PARTHIBHAI CHAUDHARY)

(a) : A total of 49, 186 and 79 persons were injured and 70, 400 and 178 persons died in stampede during 2012, 2013 and 2014 respectively. National Crime Records Bureau (NCRB) does not maintain data on damage to property due to stampede separately. The latest data pertains to the year 2014. State/UT wise cases reported, persons injured and persons died in stampede during 2012-2014 are enclosed at Annexure.

(b) to (d): Yes Madam. Crowd Control Management is part of Basic Training Syllabus of Constables, Sub Inspector and Deputy Superintendent of Police. Further, Crowd Management Training to Police is covered under the subject 'Maintenance of Public Peace and Order for IPS Probationers during the Basic Course Training in the SVP National Police Academy, Hyderabad covering the topics of Principles of crowd control, Correct police attitudes in dealing with different classes of agitators, Collection of intelligence, Counseling and mediation, Rumours, Anticipation of Law and order situations, Special problems in dealing with Agitations of Students, Labour, Farmers, Women and other weaker section, Mela arrangements, arrangements for festivals, Broad principles of riot schemes, Handling communal problems – climate, tension, apprehension and incidents.

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The responsibility of ensuring security on any events lies with the State Government concerned in whose jurisdiction the event is to take place as 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/ UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime within their respective jurisdictions. The Ministry of Home Affairs has been advising the States/UTs from time to time to take immediate measures to ensure safety and security of the citizens and also for elimination of all forms of crimes, which is also available in the Ministry's website <http://mha.nic.in/>. Government of India also assists the State Governments by providing security arrangements for any events through deployment of additional security forces on the requirement of the States.

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